(b) This information is not maintained in the Secretariat for Industrial Approvals, as once the letters of intent are granted to State Industrial Development Corporations, their implementational arrangements are settled by them on their own.

More Powers to C. R. P. F. for Internal Security

3098. SHRI JAGDISH TYTLER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Reserve Police Force is being given more powers for intetrnal security;

(b) whether any amendment of its Constitution is under consideration; and

(c) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b) No, Sir.

(c) Does not arise.

बिहार में अभ्रक पर आधारित उद्योगों की स्थापना किया जाना

3099. **श्री रामावतार शास्त्री:** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने बिहार अभ्रक पर आधारित उद्योग स्थापित किए जाने के लिए कोई योजना तैयार की है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) उक्त योजना को कब कार्यान्वित किए जाने का विचार है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री चरणजीत चानना): (क) माइका ट्रेडिंग कारपोरेशन आफ इंडिया लि. ने जो सरकारी क्षेत्र का एक उपक्रम है, झूमरी तलैया, बिहार में माइका कागज तथा माइका कागज पर आधारित उत्पादों का निर्माण करने हेतु एक संयंत्र की स्थापना कराने के लिए औद्योगिक लाइसेंस प्राप्त करने हेतु आवेदन पत्र प्रस्तुत किए हैं ।

(ख) कम्पनी को इस संबंध में दो आशय पत्र जारी किए गये हैं जिनका ब्यौरा इस प्रकार है:—

आशय पत्र संख्या एल. आई. 659 (80) दिनांक 26-11-80 निम्नलिखित वस्तुओं के निर्माण हेतु:

(1) 2300 मी. टन प्रति वर्ष क्षमता के लिये माइका कागज पर आधारित उत्पाद;

(2) 100 मी. टन. प्रति वर्ष क्षमता के लिये माइका के टुकड़ों पर आधारित उत्पाद।

(32) आशय पत्र संख्या एल. आई. 879/80 दिनांक 31-12-1980 : निम्नलिखित वस्तुओं के निर्माण हेतु:

(1) माइका कागज यांत्रिकीय 600 मी. टन वार्षिक क्षमता के लिए।

(2) माइका कागज (थरमोकेमील) 600 मी. टन वार्षिक क्षमता के लिए ।

(ग) आशय पत्र एक वर्ष की अवधि तक वैध है । इस अवधि के दौरान कंपनी से अपेक्षा की जाती है कि वह विदेशी सहयोग की शर्तें प्राप्त कर ले तथा सरकार की संतुष्टि के अनुसार पूंजीगत माल के आयात के लिए व्यवस्था कर ले। विदेशी सहयोग के प्रस्ताव अब मिल गए हैं ।

Meeting of Industry Ministers to evolve definition of Backward Area

3100. SHRI S. B. SINDAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is proposed to convene a meeting of State Industry Ministers to evolve a comprehensive definition of backward area in the

context of the Sivaram Committee Report; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) Yes, Sir. It is proposed to convene a separate meeing of State Industry Ministers to evolve a concerted view point on the definition of backward areas, in the light of the recommendations of the Sivaraman Committee. No date has yet been fixed for the meeting.

आयुद्ध कारखाने

3101. **श्री सत्यदेव सिंह:** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में एक भी आयुद्ध कारखाना नहीं है और प्रत्येक राज्य में कितने-कितने आयुद्ध कारखाने हैं।

(ख) यदि हां, तो क्या सरकार का विचार बिहार में एक आयुद्ध कारखाना स्थापित करने का है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

रक्षा मंत्रालय में राज्य मंत्री (श्री शिवराज वी. पाटिल): (क) से (ग) वर्तमान अथवा प्रस्तावित आर्डनेंस फैक्टरियों के संबंध में कोई विवरण देना सार्वजानिक हित में नहीं है ।

Casual Employees in Western Naval Command Bombay with over six or Seven Years Service

3102. SHRI BAPUSAHEB PARULEKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that about six to seven thousand employees are working as casual employees for over 6 or 7 years in F. O. C. in Chief, Western Naval Command Bombay, and if not the number of such casual employees and the period for which they are so working;

(b) whether it is not a fact that the duties of casual employees are the same as that of other employees and the nature of job of all the casual employees is permanent;

(c) whether it is not a fact that a compulsory break in service of casual employees is given to break their continuity in service and these workers are paid under old scales even after the declaration of new scales by the Third Pay Commission; and

(d) whether Government propose to take any action in the matter to remove the discrimination and if not, the reasons and if so, the action proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) The total number of casual empoyees in F.O.C. in Chief Western Naval Command Bombay, is 3466. The break up is as under:—

Casual emyployees with less than 1 year service—1084

Casual employees with 1 to 3 years service—1405

Casual employees with 3 to 7 years service—854

Casual employees above 7 years service—123

(b) The duties of casual employees are the same as those of other regular employees in the same posts. However, the nature of job of casual employees is generally not permanent.

(c) In accordance with instructions issued in November 1979, no break in service is to be given in respect of casual employees for posts which are considered essential and are to be further continued. Break in service, however, is being given in the case of a small number of casual employees employed for spot jobs on as required basis. All causal employees are, however, paid as per the new pay scales introduced on the re-